

State Governments/UTs were requested to ensure timely action on amendment of the concerned rules & regulations. The Building Materials and Technology Promotion Council under Ministry of Urban Development & Poverty Alleviation has been advised to follow up the matter with States and UT Governments concerned to ensure that suitable amendments are incorporated in the building bye-laws and regulations quickly.

Statement

*A status report of the response of the States/UTs regarding review of the bye-laws & Development Control Rules to improve preparedness against natural disasters.*

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| 1. States & UTs who have amended/initiated action for amendment of Building Bye-laws-Consequent to the issues raised by the Ministry of Urban Development & Poverty Alleviation | Andhra Pradesh, Chandigarh, Madhya Pradesh, Manipur, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal |
| 2. States/UTs where Ministry of Urban Development & Poverty Alleviation has helped in formulating appropriate amendments.   | Delhi, Gujarat, Tripura  |
| 3. States/UTs where building Bye-laws are yet to be amendment.  | Andaman & Nicobar Islands, Haryana, J&K, Kamataka, Kerala, Meghalaya, Pondicherry, Sikkim.                     |
| 4. States/UTs where Bye-laws are yet to be enacted.   | Arunachal Pradesh, Lakshadweep, Nagaland.  |

**Institutions for disinvestment**

† \* 5. SHRI KAPIL SIBAL: Will the Minister of DISINVESTMENT be pleased to state:

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† Original notice of the question was received in Hindi.

(a) whether names of certain institutions have been forwarded to Government for disinvestment;

(b) if so, the decision taken in respect of the institutions for the purpose of disinvestment till September, 2001; and

(c) the details of the institutions, out of them, which are not making any production, due to sickness and Government are forced to contribute for their maintenance annually?

THE MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) and (b) Government has identified 13 public sector enterprises, with tight time frame, to be disinvested this year. These are: Bharat Heavy Plates & Vessels Ltd. (BHPV), CMC Ltd., IBPCo. Ltd., Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation (ITDC), Instrumentation Control Valves Ltd. (ICVL), Jessop & Co. Ltd., Maruti Udyog Ltd., NEPA Ltd., HTL Ltd., Hindustant Zinc Ltd., Hotel Corporation of India Ltd. and Videsh Sanchar Nigam Ltd. (VSNL). Out of them, disinvestment transaction has already been completed in respect of HTL Limited and CMC Limited. Action has also been finalised in respect of certain hotels under ITDC & Hotel Corporation of India.

(c) All of these companies are making production.

#### **Prevention of Anthrax**

\* 6. SHRI H.K. JAVARE GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of Anthrax affected persons in Kamataka;

(b) the number of persons died due to Anthrax in the State;

(c) the steps taken by Government to prevent/eradicate Anthrax in the State; and

(d) the financial and medical facilities provided, so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR):

(a) and (b) Natural anthrax is endemic in some parts of the country. The data available with National Institute of Communicable Diseases is as under:—